

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029

Phone: 011-23353503; Fax-23753923

Petition No. 627/GT/2025

Date: 5th June 2025

To

Additional General Manager (Commercial) NTPC
Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing up of tariff for Ramagundam STPS Stage-III (500 MW) for the period 1.4.2019 to 31.3.2024.

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **12.6.2025**:

- Applicable decapitalization value of the assets for which the replacement has been done. **Form-9Bi (Decapitalization)** shall be revised along with linkages to the claimed additional capitalization in Form-9.*
- The Petitioner shall certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC.*
- Certificate of obsolescence for existing asset by the OEM or (in absence of the same), Certificate from the competent authority regarding the obsolescence of the equipment, where the additional capitalization has been claimed under Regulation 25(2)(c) of 2019 Tariff Regulations.*
- Furnish additional details with respect to the additional capitalization claimed for the period 2019-24:*

Head of Work /Equipment	Claimed on Cash Basis	Year of Claim	Query
Expenditure towards Price variation of 400 KV Bus Reactor Package	0.08	FY20-21	Clarify why the claim has been made under 26(1)(b) of the 2019 tariff regulations and justify whether the expenditure was a part of capital cost.
PLC Upgradation of Unit-7 CER & VFD room AC and ventilation	10.38	FY20-21	Furnish Decapitalization value of the asset(s) and certificate of

Upgradation of Gravimetric Feeder system	243.15	FY21-22	obsolescence as per point (a) and (b) mentioned above.
UPS Obsolete	26.58	FY21-22	
Ash Water Recycling System (AWRS)	1,302.56	FY21-22	Furnish the details of the de-capitalized assets for AWRS as per directions given in order dated 17.11.2021 in petition 444/GT/2020 and justify the variation in cost from the approved cost.
Upgradation of C&I System	889.35	FY22-23	Furnish Decapitalization value of the asset(s) as per point (a) mentioned above and justify the variation in cost from the approved cost.

- e) *A certificate that the rate of interest corresponding to each loan, as considered at Form-13, is the actual applicable rate of interest, as per the agreed terms of the loan agreement, without adjustment of any kind. If otherwise, revised Form 13 without any adjustment needs to be furnished.*
- f) *In Form-S, clarification for not considering the discharges corresponding to the Ad-cap item "UPS Obsolete" while the same has been claimed under additional capitalization.*
- g) *Furnish the reconciliation form (Form J) duly signed and stamped by the Auditor.*
- h) *Petitioner is required to submit supporting documents for interest rates applied for computation of Weighted Average Rate of Interest (WAROI) in Form-13 along with details and justification of refinancing, if any.*
- i) *Month-wise, GCV of opening stock, 'GCV (EM basis) As billed', 'GCV (EM basis) As received', 'Equilibrated Moisture' and Total Moisture' of sampling taken in terms of Regulation 3(31) of 2019 Tariff Regulations, from coal supplied through MGR and Railways along with the detailed computation sheet (excel sheet with formulae and links) in arriving at such values from CIMFR Reports.*
- j) *In terms of Regulation 3(6) of the 2019 Tariff Regulations, the Petitioner shall submit auditor certified credit notes and debit notes received from coal companies on account of variation in quantity of and quality (grade slippage and excess moisture) for the periods, along with a copy of all actual bills raised by the coal companies.*
- k) *Provide excel formulae linked Form-15 and Form-15A.*
- l) *Furnish documents/ information such as assessment of security requirement and estimated expenses, agreement with CISF for deployment of personnel for security expenses claimed for the Generating Station.*
- m) *Provide actual PLF of the plant for the period FY 2019-20 to FY 2023-24. Resubmit Form-19 with actual PLF for calculation of water charges.*
- n) *Provide details of actual water consumption including bifurcation of the water consumption in main plant and others (such as township, solar plant, etc.) and supporting document with respect to the rate of water charges along with supporting documents.*
- o) *Provide reason for significant increase in water charges in FY2023-24.*
- p) *Reconcile the amount of Capital spares in Form A with the details of Capital spares claimed under Form 17. Also, clarify the reason for significant increase in capital spare consumption for FY2023-24.*
- q) *Provide computation of the ash transportation expenses corresponding to the claimed*

expenditure duly signed and stamped by the auditor. Also, provide the basis of allocation of ash transportation charges between Stage-I&II and Stage-III. Also, details regarding award of transportation contracts, distance to which fly ash has been transported along with duly reconciled statements of expenditure incurred on ash transportation to be submitted for 2019-24 tariff period as per order dated 28.10.2022 in Petition No. 205/MP/2021.

2. The Respondents shall file their replies by **17.6.2025** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **20.6.2025**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.
3. The Petition shall be listed for hearing on **24.6.2025**.

Yours sincerely,

Sd/
(Deepak Pandey)
Assistant Chief (Law)

Copy to:
All Parties